

the Table

[Shri Tyagi]

afraid his Ministry has let him down, because they made a protest to China about this incident without knowing the full details. On the sketchy statement taken in the beginning, a protest ought not to have been sent, for if they receive full details now and if they forward them now again to China, they will be deemed to be an afterthought.

Some Hon. Members: What is the harm?

Shri Jawaharlal Nehru: The hon. Member, Shri Tyagi's warning has force in it. That is perfectly true, but one has always to balance these things. If we do not protest at the right time, and do so weeks later, then also it may be said: "Why didn't they do so originally?"

Shrimati Renuka Ray: May I make a request that when the Prime Minister makes his statement about this, the full statement of Shri Karam Singh may be laid on the Table of the House?

Shri Jawaharlal Nehru: I just said it would not be laid on the Table—without reading it I am saying that. I am saying without knowing what it contains that I do not propose to give any assurance of this kind.

Mr. Speaker: All relevant facts will be taken into account including newspaper reports. The hon. Prime Minister has said that he would make as full a statement as possible. In view of that I do not think it is necessary to give my consent to the adjournment motion.

12.14 hrs.

PAPER LAID ON THE TABLE

REPORT ON MARKET ARRIVALS OF FOOD-GRAINS

The Minister of Food and Agriculture (Shri S. K. Patil): I beg to lay on the Table a copy of the Report on an Enquiry into the Pace and Pattern

of Market Arrivals of Foodgrains for the 1958-59 Season. [Placed in Library. See No. LT-1780/59.]

12.14½ hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 43

The Minister of Food and Agriculture (Shri S. K. Patil): On behalf of Shri A. M. Thomas, I want to make the following statement.

In reply to the supplementaries to Starred Question No. 43 by S/s. Goray and Valvi on 17-11-1959 regarding the Fourth All India Conference of Warehousemen, I had mentioned certain figures regarding the number of warehouses functioning under the Central Warehousing Corporation and the State Warehousing Corporations, the warehouses likely to be built during the next two years and the present stock position in all the warehouses. The correct figures are given in the statement laid on the table of the House. [See Appendix III, annexure No. 19.]

12.15 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 14th December will consist of—

- (1) Consideration and passing of the Indian Statistical Institute Bill.
- (2) Consideration of any item of business carried over from today's Order Paper.
- (3) Discussion on the Resolution seeking disapproval of the Sugar (Special Excise Duty) Ordinance, 1959.
- (4) Consideration and passing of the Sugar (Special Excise Duty) Bill, 1959.

- (5) Consideration and passing of the Married Women's Property (Extension) Bill, as passed by Rajya Sabha.
- (6) Discussion on the food situation on a motion to be moved by the Minister of Food and Agriculture on 18th December, 1959.
- (7) Discussion on the Report of the Central Pay Commission on a motion to be moved by Shri T. C. N. Menon and others at 4 P.M. on Thursday, the 17th December, 1959.

Shri S. M. Banerjee (Kanpur): You remember, Sir, the trouble which is going on in Dandakaranya. You promised that the Minister would make a statement.

Mr. Speaker: The Minister is not here. The other day the Minister said . . .

Shri Satya Narayan Sinha: Did he promise?

Mr. Speaker: Yes. He said he would soon make a full statement on the various points raised regarding Dandakaranya. Hon. Members had tabled a motion for discussion about Dandakaranya. I told them that we might await a fuller statement and fix it up. Inasmuch as the session will come to an end on the 22nd, they want this statement to be made as early as possible. Let him make the statement by Monday or Tuesday if he likes; and if I consider it proper, I will fix a date for discussion.

Shri S. C. Samanta (Tamluk): In the last session I had tabled a motion for amending the Mines Rescue Rules, but for want of time it was not taken up. It has been included this time and time has been allotted. The session is coming to a close, and there is no mention of it. So, I would request the hon. Minister. . .

Mr. Speaker: Statutory rules framed under the Mines Act?

Shri A. C. Guha (Barasat): It is a question of subordinate legislation and those rules may be amended by this House. The hon. Member has given notice twice.

Mr. Speaker: It must be included in the week's business because the statutory right is there to modify those rules.

12-19 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1959-60—
Contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Supplementary Grants in respect of the Budget (General) for 1959-60.

Who are the Ministers who want to speak?

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): Dr. P. S. Deshmukh wants to speak.

Mr. Speaker: What about the hon. Finance Minister?

Dr. B. Gopala Reddi: There is no reference to my items.

Mr. Speaker: The time allotted is 2 hours. We have already taken 1 hour and 58 minutes. Therefore, I shall extend the time by half an hour. I think that will be enough for both the hon. Ministers.

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): I was trying to tell the House yesterday, that there was no failure on the part of the Ministry to implement the new policy on co-operation, and as such, the allegation implied in the cut motion of my hon. friend Shri Panigrahi is unwarranted; if not unkind. I wish to state that the new policy was formulated in November, 1958. Then, immediately, a working group was constituted to go into the question of the implementa-